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Assam Maintenance Of Public Order (Autonomous Districts) (Amendment) Act, 1970

13 of 1971

[01 May 1971]

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Assam Maintenance Of Public Order (Autonomous Districts) (Amendment) Act, 1970

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PREAMBLE

An

Act

further to amend the Assam Maintenance of Public Order (Autonomous Districts) Act, 1953.

Whereas it is expedient in the interest of Public Order to further amend the Assam Maintenance of Public Order (Autonomous Districts) Act, 1953 (Assam XVI of 1953), hereinafter referred to as the principal Act, for the purpose and in the manner hereinafter appealing;

It is hereby enacted in the Twenty-first Year of the Republic of India as follows:-

1. Short title, extent and commencement :-

- (1) This Act may be called the Assam Maintenance of Public Order (Autonomous Districts) (Amendment) Act, 1970.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

2. Amendment of section 13D of Assam Act XVI of 1953 :-

Section 13D of the principal Act, as inserted by section 4 of the Assam Maintenance of Public Order (Amendment) Act, 1968 (Assam Act XX of 1968), shall be renumbered and shall always be deemed to have been renumbered as section 13E.

3. Saving :-

Any reference made to section 13D of the principal Act, as inserted by section 4 of the Assam Maintenance of Public Order (Amendment) Act, 1968 (Assam Act XX of 1968), shall be construed as making a reference to section 13E of the principal Act as though this Act has been enacted with effect from the date the Assam Maintenance of Public Order (Amendment) Act, 1968 (Assam Act XX of 1968) was enacted.